

Settlers in Andaman and Nicobar Islands

2120. Shri Ajit Singh Sarhadi: Will the Minister of Home Affairs be pleased to state:

(a) the number of families settled in the Andaman and Nicobar Islands upto the end of 1958; and

(b) the States to which such families belong?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) 22,93 families,

(b) State-wise break up of families is as follows:—

West Bengal	2,147
Kerala	125
Madras	12
Burma Evacuees	5
Mahr (Pondicherry)	4
TOTAL	2,293

Expenditure by Ministry of Home Affairs

2121. Shri Rajendra Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether the sum budgeted for 1958-59 under demand 65 sub-head A 2(1)(4) has since been disbursed; and

(b) if so, the details of the items on which the said amount was spent?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). A statement showing the total amount disbursed and the details thereof is laid on the Table of the House. [See Appendix IV, annexure No 75]

Canteen Karamchari Union

2122. Shrimati Sucheta Kripalani: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Canteen Karamchari Union has complained about the non-enforcement of the provisions of the Delhi Shops and Establishments Act to the Central

Secretariat Canteens in South Block (New Delhi) run departmentally by the Ministry of Home Affairs; and

(b) if so, action proposed to be taken in the matters?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Certain representations have been received from the employees of the Canteens regarding the terms and conditions of their appointment, hours of work, overtime allowance, bonus, setting up of provident fund etc.

(b) The employees are already getting overtime allowance. The canteens are being reorganised and the existing rules etc. will be revised taking into account the representations already received.

Tribal Welfare

2123. { Shri Ignace Beck:
Shri S. C. Godsora:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No 801 on the 10th December, 1958 and state the nature of action taken by the State Governments/Union Territories on the recommendation of the Central Advisory Board for Tribal welfare?

The Deputy Minister of Home Affairs (Shrimati Alva): A statement showing the information on the recommendation in question received so far from the State Government/Union Territories, is laid on the Table of the House. [See Appendix IV, annexure No 76.]

Banking Companies Act, 1949

2124. Shri Maniyangadan: Will the Minister of Finance be pleased to state:

(a) the number of banks from the Travancore-Cochin area of Kerala State which applied to the Reserve Bank of India for licence since the coming into force of the Banking Companies Act, 1949; and

(b) the number of licences issued and the number of applications that have been rejected?